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CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

O.A. NO. 785/2002

B. Sanyasi Rao, Son of Late
Shri B. Ram Murti, aged about
63 years, Retired Senior Clerk,
South Eastern Railway, Office
of Electrical Foreman (General),
Bilaspur (C.G.), Resident of
Or. no. 1080/1 (Type-II, R.T.S.
Colony, Road no. 55, Bilaspur (C.G.). ... Applicant

V e r s u s

1. Union of India, through :
The General Manager, South
Eastern Railway, Garden Reach,
Kolkata (W.B.).
2. The Divisional Railway Manager,
South Eastern Railway,
Bilaspur (C.G.).
3. Senior Divisional Personnel
Officer, South Eastern Railway,
Bilaspur (C.G.).

... Respondents

Counsel :

Shri Vivek Shukla for the applicant.

Coram :

Hon'ble Shri R.K. Upadhyaya -- Member (Admnv.).

O R D E R (Oral)
(Passed on this the 1st day of January 2003)

This application has been filed for a direction
to the respondent Railways for releasing of retiral dues
including payment of gratuity and complementary pass due
to the applicant.

2. The learned counsel for the applicant stated
that the applicant retired from service on medical grounds
with effect from 10/10/1996. He was also sanctioned gratu-
ity amount of Rs. 86,790/- in 1999 but payment thereof has
not been made. It appears that the applicant continued to

C. B. N. A. M.

retain the Government quarter No. 368/2 Type-C-1-A at Bilaspur. The learned counsel states that the son of the applicant has been appointed on compassionate grounds and he has been allotted quarter No. 428/B, Type-II in Wireless Colony, Bilaspur and the applicant has vacated the quarter earlier occupied by him sometime in 2000 and has shifted to the quarter allotted to his son. Therefore there does not appear to be any basis for retaining the retirement dues which should have been paid to the applicant. In this connection, the learned counsel invited attention to the representation dated January 2002 (Annexure A-7) addressed to the Divisional Railway Manager, South Eastern Railway, Bilaspur. It is stated that this representation is still pending for disposal. Therefore this Original Application has been filed seeking a direction to the respondents.

3. After hearing the learned counsel of the applicant, it is considered desirable that the pending representation of the applicant is disposed of early. For this purpose, without expressing any opinion on the merits of the claim of the applicant, the applicant is directed to send a copy of representation alongwith a copy of this order to respondent No. 2 with a copy thereof to respondent No. 3 and also to the Head of the office from whom he retired. If the applicant makes such a representation alongwith a copy of this order, respondent No. 2 is directed to dispose of the pending representation (Annexure A-7) within a period of 4 months from the date of receipt of copy of this order.

4. In view of the direction in the preceding paragraph, this OA is disposed of at the admission stage/

(R.K. UPADHYAYA)
MEMBER (A)